



Bill Summary

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019

- The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019 was introduced in Rajya Sabha on January 9, 2019 by the Minister of Tribal Affairs, Mr. Jual Oram.
- The Constitution (Scheduled Tribes) Order, 1950 specifies the tribal communities which are deemed to be Scheduled Tribes. The Bill amends Part II of the Order which specifies the Scheduled Tribes in Assam.
- The Bill adds 41 communities to this list. These include: (i) Matak, (ii) Kock Rajbongshi, (iii) Tai Ahom, (iv) Bhil, and (iv) Bhumij.

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